The first closure of the equity fund has taken place at USD 523.5 million and the documents for the same were signed on 11th March 2008. The fund is expected to be launched shortly after receiving approval of the Reserve Bank of India.

(c) Information is being collected and would be laid on the Table of the Rajya Sabha.

Exodus of executives from PSUs

- 4242. SHR1 RAJKUMAR DHOOT: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether it is a fact that executives from Public Sector Undertakings (PSUs) are quitting jobs to take up employment with multinational and private sector companies;
 - (b) if so, the details thereof;
- (c) whether Government has drawn and strategy to attract and retain capable executives into public sector for better results; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHR1 RAGHUNATH JHA): (a) and (b) Personnel matters like recruitment, promotion, resignation, etc. of below Board level executives of Central Public Sector Enterprises (CPSEs) are decided by the management of the respective CPSEs.

(c) and (d) Some CPSEs in sectors like Petroleum, Power, Steel and Telecommunications have been given higher pay scales than model scales laid down by the Department of Public Enterprises. In addition, various perquisites, allowances and payments in the nature of performance linked incentives are also allowed to employees of CPSEs. Further, Government have set up in November, 2006 the Second Pay Revision Committee under the Chairmanship of Mr. Justice M. Jagannadha Rao, retired judge, Supreme Court of India to look into the issue of revision of scales of pay and allowances of the executives of CPSEs.

Navratna status

- 4243. SHRIRAMACHANDRA KHUNTIA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether Government is going to give Navranta status to all profit making Public Sector Units including National Aluminium Company Ltd. (NALCO), Orissa and National Hydro Power Corporation (NHPC);
 - (b) if so, the details thereof;
- (c) whether Government intends to give full authority to Central Public Sector Units (CPSUs), and to make all employees as the shareholder of their respective CPSUs; and
- (d) whether Government also intends for minimum two part time Directors from workers and one Director form the officers in the Board of Directors?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND . PUBLIC ENTERPRISES (SHRI RAGHUNATH JHA): (a) and (b) The Government has recently granted Navratna status to NMDC Limited, National Aluminium Company Limited and Power Grid Corporation of India Limited.

- (c) The guidelines on Employees' Stock Option Scheme issued by the Government envisage setting up of Employees Mutual Benefit Fund for allocation of shares to the employees.
- (d) The scheme for Employees' participation in Management notified by Ministry of Labour & Employment for all Central Public Sector Enterprises (CPSEs), unless specially exempted, envisages constitution of bipartite forums at the shop and plant levels. In enterprises considered suitable, it also provides for Board level participation.

Professionalisation in PSEs

4244. DR. K. MALAIMS AMY: SHRIS.ANBALAGAN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of Public Sector Enterprises (PSUs) out of their total, wherein the process of professionalisation of management has been completed so far;
- (b) whether it would be followed, down the line also while doing this process at the level of Board of Management;
- (c) whether any study has been conducted in performance and achievement after professionalisation of management; and
- (d) if so, whether there has been a marked improvement or status-quo or on decline in the performance?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RAGHUNATH JHA): (a) and (b) The guidelines on professionalisation of management issued by the Government are applicable to all Central Public Sector Enterprises (CPSEs). Professionalisation on Boards of CPSEs which interalia involves the appointment of requisite number of non-official Directors is a continuing process.

(c) and (d) The performance of CPSEs depends on a number of factors including business environment, management, level of technology, etc. As per available information, the net profit of all CPSEs was Rs. 81,550 crore for the year 2006-07 as compared to Rs. 69,536 crore for the year 2005-06.

Surplus funds of CPSEs

- 4245. SHRI B.K. HARIPRASAD: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether a recent directive from the Ministry of Finance has asked all Central Public Sector Enterprises (CPSEs) to invest 6 per cent of their surplus funds in public sector banks;
- (b) whether the Centre has already withdrawn support to PSEs under the purchase preference policies and the recent directive is meant to undermine the autonomy of the CPSEs; and
- (c) whether the CPSEs have a total reserve and surplus kitty of about Rs. 4 lakh crores and if parked in private banks and debt instrument will fetch higher returns?